



Income Tax Department

Department of Revenue, Ministry of Finance, Government of India

ITR 2 – Validation Rules for AY 2015-16

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Revision List

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1.1	22 nd August 2015	Refer Section 3.1
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1. Purpose

The Income Tax Department has provided free return preparation software in the downloads page as well as facility for online ITR submission for ITRs 1&4S which are fully compliant with data quality requirements. However, there are commercially available software or websites that offer return preparation facilities as well. In order to improve the data quality received through in ITRs prepared through such commercially available software, various types of validation rules are being deployed in the e-Filing portal so that the data which is being uploaded can be validated to a large extent. Taxpayers are advised to review the same to ensure that the software that is used is compliant with these requirements to avoid rejection of return due to poor data quality or mistakes in the return. Software providers are strictly advised to adhere to these rules to avoid inconvenience to the taxpayers who may use their software.

2. Validation Rules

The validation process at e-Filing/CPC end is to be carried out in ITR 2 for each defect as categorized below:

Category of defect	Action to be Taken
A	Return will not be allowed to be uploaded. Error message will be displayed.
B	Return data will be allowed to be uploaded but the taxpayer uploading the return will be informed of a possible defect present in the return u/s 139(9). Appropriate notices/ communications will be issued from CPC.
C	Third party utility providers will be alerted about the inconsistent data quality and warned about future barring of their utility.

2.1 Category A:

Sl. No.	Scenarios
1	Tax computation has been disclosed but Gross Total Income is nil.
2	The amount at "Total Short term Capital Gains" is different with the sum of "Individual Short Term Capital Gain amounts".
3	The amount at "Total Long term Capital Gains" is different with the sum of "Individual Long Term Capital Gain amounts".
4	The amount at "Total Capital Gains" is different with the sum of "Short Term and Long Term Capital Gains".
5	"Total Income from other sources" at Schedule B TI is different with the sum of "Individual incomes from Other Sources head".
6	"Total income from all the heads of income" at Part B TI is different with the sum of "Incomes from individual heads".
7	Deduction u/s 80G is claimed But details are not provided in Schedule 80G.
8	Tax Payments claimed in "Part B-TTI" are different with the claims made in Schedule TDS/Schedule IT
9	Income claimed under the head Salaries in Part B TI, but Schedule Salary is not filled!
10	Income claimed under the head House Property in Part B TI, but Schedule HP is not filled!
11	Income claimed in STCG chargeable @15%, but "Table E in Schedule CG" is not filled!
12	Income claimed in STCG chargeable @30%, but "Table E in Schedule CG" is not filled!
13	Income claimed in STCG chargeable at applicable rate, but "Table E in Schedule CG" is not filled!
14	Income claimed in LTCG chargeable @10%, but "Table E in Schedule CG" is not filled!
15	Income claimed in LTCG chargeable @20%, but "Table E in Schedule CG" is not filled!

16	“Income from sources other than from owning Race Horses & Income chargeable at special rate” is claimed at Sch-Part B TI, but Sch-OS is not filled!
17	“Income chargeable to tax at special rate” is claimed at Schedule Part B TI, but “Schedule OS” is not filled!
18	“Income from the activity of owning and maintaining race horses” is claimed at Schedule Part B TI, but “Schedule OS” is not filled!
19	“Losses of current year set off against income from all the heads” is different with the “Total losses set off” at Schedule CYLA.
20	Brought forward losses set off against Balance Income is different with “Total of brought forward losses set off” at Schedule BFLA.
21	Deductions claimed at “Part B TI” but “Schedule VI-A” is not filled!
22	“Losses of current year to be carried forward” at “Part B TI” is different with the “Total of Current year losses” of Schedule CFL.
23	“Total Income” is different with the “Total of (GTI minus Chapter VI-A deductions) after considering rounding-off”
24	“Relief claimed under section 90/90A in Part B TTI” is different with “Amount entered in Schedule TR”!
25	“Relief claimed under section 91 in Part B TTI” is different with “Amount entered in Schedule TR”!
26	“Tax Payable on Total Income” is different with the sum of (Normal Tax plus Special Tax minus Rebate on Agricultural Income).
27	The amount at “Tax payable” is different with the amount of [Tax Payable on Total Income minus Rebate u/s 87A]
28	The amount at “Gross tax liability” is different with the sum of (Tax Payable, Surcharge & Education Cess)
29	“Total Tax Relief” is different with the sum of (Relief u/s 89, Relief u/s 90/90A and Relief u/s 91).
30	“Total Interest Payable” is different with the sum of “Interest u/s 234A + 234B + 234C”
31	“Aggregate liability” is different with the sum of “Net tax liability plus Total Interest Payable”

32	“Total Taxes Paid” is different with the sum of “Advance Tax, TDS & Self-Assessment Tax”
33	“House property loss claimed at Schedule CYLA” is different with the amount at “Schedule HP”.
34	“Other sources loss at Schedule CYLA” is different with the amount at “Schedule OS”.
35	“House Property Loss at Schedule CFL” is different with the amount at “House Property Loss remaining after set-off at Schedule CYLA”.
36	“Name” does not match with the “Name” as per the PAN database.
37	The amount of “DTAA at Schedule SI” is different with the amount at “Total income under DTAA at Schedule OS”.
38	Gross Total Income is not matching with sum of the Incomes individually offered.
39	The details of “Bank Accounts held during the year” do not match the number of Bank Accounts mentioned in ITR.
40	When “House Property” is “Self occupied”, loss from HP is more than 2 lakhs.
41	Donee PAN is same as “Assesse PAN” or “PAN at Verification”

2.2 Category B:

Sl. No.	Scenario
1	Tax determined as Payable in the return is unpaid.

2.3 Category C:

Sl. No.	Scenario
1	If the amount of salary disclosed in “Income details/Part BTI” is less than 90% of Salary reported in Schedule TDS1.
2	“Income details” and “Tax computation” have not been provided but details regarding “Taxes Paid” have been provided.

3	“Short Term Capital Loss at Schedule CFL” is different with sum of “Short Term Capital Losses remaining after set off” at table E of Schedule CG.
4	“Long Term Capital Loss at Schedule CFL” is different with sum of “Long Term Capital Losses remaining after set off” at table E of Schedule CG.
5	“Other sources loss at Schedule CFL” is different with the amount at “Other Sources Loss remaining after set-off at Schedule CYLA”.

3. Re-categorization of Rule:

3.1 Re-categorization as on 22nd August, 2015

Sl. No.	Scenario	Previous	Existing
1	“Income details” and “Tax computation” have not been provided but details regarding “Taxes Paid” have been provided.	Category A	Category C

3.2 Re-categorization as on 24th September, 2015

Sl. No.	Scenario	Previous	Existing
1	“Short Term Capital Loss at Schedule CFL” is different with sum of “Short Term Capital Losses remaining after set off” at table E of Schedule CG.	Category A	Category C
2	“Long Term Capital Loss at Schedule CFL” is different with sum of “Long Term Capital Losses remaining after set off” at table E of Schedule CG.	Category A	Category C
3	“Other sources loss at Schedule CFL” is different with the amount at “Other Sources Loss remaining after set-off at Schedule CYLA”.	Category A	Category C